- (e) Chemists and Druggist Association, Ferozpur
- Imposed penalties on the office bearers of the association at 10% of their respective average turnover.
- (ii) Cement Sector: CCI has probed two cases against Cement Manufacturing Companies *i.e.* Case No.29/2010 filed in the Commission under Section 19 and Case No. RTPE 52/2006. The Commission in Case No.29/2010 has imposed a penalty of ₹6317.32 crore on various cement manufactures namely, ACC, Ambuja Cement, Binani Cement, Century Textiles, India Cements, J. K. Cement, Lafarge India, Madras Cements, Ultratech Cement, Jaiprakash Associates; as well as on the Cement Manufacturers Association. In Case No. RTPE 52/2006, the Commission has imposed a penalty of ₹397.51 crore on Shree Cement Ltd.
- (iii) Petroleum Sector: The Commission has referred the matter of fixing of petrol price by Oil Marketing Companies for investigation by Director General, Competition Commission of India. However, the matter has been stayed by the Delhi High Court.

All the final orders passed by the Commission are also available on its web-site www.cci.gov.in.

Community Radio Stations in Hyderabad-Karnataka region

- *100. SHRI BASAWARAJ PATIL: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:
- (a) the number of Community Radio Stations (CRS) functioning in Hyderabad-Karnataka region i.e. Kalaburagi, Bidar, Yadagiri, Raichur and Koppal districts of Karnataka:
 - (b) the details of those stations; and
- (c) whether there is any special provision for the awareness to start community radio station by which, region may come forward as per other parts of the State?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI ARUN JAITLEY): (a) and (b) At present 13 Community Radio Stations (CRS) are functioning in Karnataka. Out of them one CRS is functioning in Hyderabad-Karnataka region which is run by Sharnbasveshwar Vidya Vardhak Sangha, Kalaburagi (Gulbarga), Karnataka.

Permission to set up Community Radio Stations (CRS) is granted to Notfor-Profit organizations like Educational Institutions, Registered Societies/NGOs and Krishi Vigyan Kendras etc., subject to fulfillment of conditions laid down in the Policy Guidelines for setting up of Community Radio Stations in India. These guidelines are available at Ministry's website, www.mib.nic.in. Eligible organizations from any region/part of the country can apply for permission to set up CRS.

The Ministry has been encouraging enhancement of reach of CRS in all regions/ districts of the country. Towards this, awareness workshops are being organized by this Ministry to sensitize people about the CRS policy and create awareness amongst aspiring applicants about issues relating to setting up, operation and maintenance of Community Radios. So far 63 awareness workshops have been organised across the country since 2007. Out of them two awareness workshops have been organized in Karnataka at Bengaluru and Budhikote.

Use of unregulated and un-certified medical devices

- *101. SHRI AHMED PATEL: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:
- (a) whether it is a fact that a large number of medical devices being used in the country are not regulated or certified by Government;
 - (b) if so, the details thereof and the reasons therefor, and
- the list of medical devices being regulated or certified by Government and the list of medical devices being used in this sector, both imported and indigenous?
- THE **MINISTER** OF **HEALTH AND FAMILY** WELFARE (SHRI JAGAT PRAKASH NADDA): (a) and (b) In terms of Section 3(b) of the Drugs and Cosmetics Act, 1940, drugs include such medical devices intended for internal or external use in the diagnosis, treatment, mitigation or prevention of disease or disorder in human beings or animals, as may be specified from time to time by the Central Government by notification in the Official Gazette, after consultation with the Drugs Technical Advisory Board. So far, 14 categories of medical devices have been notified under the said provision and are being regulated as drugs.
- (c) While a list of medical devices being used in the country is not maintained by the Government, the following categories of medical devices are being regulated in accordance with the provisions of Drugs and Cosmetics Act, 1940 and Rules made thereunder:
 - 1. Disposable Hypodermic Syringes